BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

Contempt Application 4/2017 in C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Dhirajlal Vrajlal Selani

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

1. MOMIT GUPTH ADV APPLICANT MALECHA ADV APPLICANT MALECHA

2. KARAN VALECHA ADV APPLICANT MALECHA

3. KARAN VALECHA ADV APPLICANT MALECHA

4. KARAN VALECHA ADV APPLICANT MALECHA ADV APPLICANT

ORDER

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha present for Applicant. None present for Respondent in Contempt Application 4/2017.

Proof of service of copy of application on Financial Creditor filed.

Applicant is directed to give notice of date of hearing along with copy of this order to financial creditor and shall file proof of service.

Financial creditors shall file objections, if any, serving a copy in advance to other side.

List the matter on 29.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 27th day of November, 2017.

RIKKI RAVEENDDA DADII

BIKKI RAVEENDRA BABU MEMBER JUDICIAL